

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 101  
166/131/PB/2020

**IN THE MATTER OF:**

BIZ AD Optimiser Pvt Ltd

...

Applicant/Petitioner

Vs

ROC. MCA NCT of Delhi & Haryana

...

Respondent

**Order under Section 131(1).**

**Order delivered on 17.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Manisha Rawat, Adv.

For the RD/OL

: Ms. Apoorva Chowdhury, Adv. (Proxy Counsel)

**ORDER**

RD is hereby directed to examine the file and report to this bench as to whether application could be allowed or not because the petitioner has stated that if this application is not decided before 31<sup>st</sup> December, 2020, the company will not be in a position to avail benefit under CFSS, 2020 (Company Fresh Start Scheme).

List on 24.12.2020.

Sdl —

(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

Sdl —

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)